

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Power Section) Civil Secretariat
Jammu/Srinagar

Notification
Srinagar, the 24th June 2016

SRO 198 . - In exercise of the powers conferred by sub-section (2) of section 10 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Shri Abdul Qayoom Mir, KAS, Collector Land Acquisition (Defence), Rajouri as Additional District Magistrate within his territorial jurisdiction of District Rajouri and shall have all the powers of District Magistrate under the said Code.

By Order of the Government of Jammu and Kashmir

Sd/-

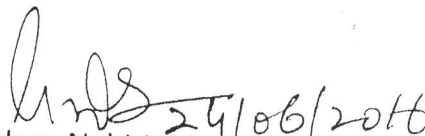
(Mohammad Ashraf Mir)
Commissioner/ Secretary to Government
Department of Law, Justice and PA

No. LD (P) 2008/Rajouri/01

Dated: 24 -06- 2016

Copy to the:-

- 1 Secretary to Government, Revenue Department for information.
- 2 Divisional Commissioner, Jammu.
- 3 Registrar General, J&K High Court, Srinagar.
- 4 District Magistrate, Rajouri .This is with reference to his letter No.JC/DMR/800-801 Dated 31-05-2016.
- 5 General Manager, Government Press, Srinagar for Publication in the extra ordinary issue of the Government Gazettee.
- 6 SRO Section with 7 S.C.
- 7 Concerned file.


(Ghulam Nabi Mir)
Deputy Legal Remembrancer,
Department of Law, Justice and PA


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